मिट्टी के तेल के मूल्य

249. **श्री रामजी लाल सुमन** : क्या **पैट्रोलियम तथा रसायन और उर्वरक** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या देश के विभिन्न भागों में मिट्टी के तेल का मूल्य अलग अलग है,

(ख) यदि हां, तो क्या सरकार का राज्य सरकारों से परामर्श करके मिट्टी के तेल का उचित मूल्य निर्धारित करने का विचार है, और

(ग) क्या लोक सभा में अपने मंत्रालय का बजट प्रस्तुत करते समय उन्होंने जो आश्वासन दिया था वह उसे पूरा कर रहे हैं ?

पैट्रोलियम तथा रसायन और उर्वरक मंत्री (श्री हेमवती नन्दन बहुगुणा) : (क) जी, हां । यह परिवहन व्यवस्था और स्थानीय प्रभारों, बिक्री कर, चुंगी आदि की विभिन्न दरों के कारण है ।

(ख) वास्तव में फुटकर मूल्य, राज्य सरकारों / केन्द्र शासित प्रदेशों के प्रशासनों द्वारा अनिवार्य वस्तु अधिनियम, 1955 (1955 का संख्या 10) के अन्तर्गत जारी मिट्टी का तेल (अधिकतम मूल्य निर्धारण) आदेश, 1970 के उपबन्धों के अन्तर्गत निर्धारित किए जाते हैं ।

(ग) राज्य सरकारों / केन्द्र शासित प्रशासनों और तेल कंपनियों से परामर्श करके एक योजना तैयार की जा रही है ।

Reduction in Prices of Medicines

250. **DR. VASANT KUMAR PANDIT**: Will the Minister of **PETROLEUM, CHEMICALS AND FERTILIZERS** be pleased to state:

(a) whether Government have decided to reduce the prices of medicines and essential drugs by formulating a new cost structure;

(b) if so, the main features of the new system of drugs to be covered; and

(c) whether it is a fact that Central Government have appealed to State Governments to reduce the incidence of Sales Tax on Life Saving medicines and essential drugs, if so, which States have reciprocated by reducing or agreeing to reduce the Sales Tax on medicines?

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) and (b). The new pricing policy provides graded mark-ups for Categories I, II and III formulations with comparatively lower mark-up for Cat. I and II Cat. IV formulations willl be free from price control. The proposed rationalisation may result in changes in the prices of individual formulations. The scheme is expected to ensure that essential formulations are available to the masses at reasonable prices, and at the same time, not make the manufacturer of formulations an uneconomic operation for the formulators on an overhall basis.

(c) Finance Minister has written to State Chief Ministers on the 26th May, 1978, to initiate action as expeditiously as possible to withdraw the sales tax and octroi duty on drugs and formulations. Some State Government have intimated that the proposals are being examined whereas replies from others are still awaited.

Suggestion to set up Fertilizer Plant based on Bombay High Gas in Kulaba District, Maharashtra

251. **SHRI D. B. PATIL**: Will the Minister of **PETROLEUM, CHEMICALS AND FERTILIZERS** be pleased to state:

(a) whether it is a fact that Government of Maharashtra have suggested that the fertiliser plant to be

established in Maharashtra should be established in Kulaba district;

(b) whether it is a fact that Maharashtra Legislative Assembly and Council on 22nd June, 1978 have recommended by an unanimous resolution that plant would be established in Kulaba district and have as well suggested site for the same; and

(c) if so, what is the reaction of Government of India about above mentioned request?

THE MINISTER OF PETROLEUM AND CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) to (c). Yes, Sir. Both Houses of the Maharashtra Legislature have passed a unanimous resolution on 21-6-1978 suggesting that the proposed fertilizer project based on Bombay High Gas should be located at Thal-Vaishet in Alibag Taluka of Kulaba District, South of Bombay. A Task Force of the NCEPC which had been requested to investigate on the environmental impact of the proposed fertilizer project on different possible locations, including Thal-Vaishet, has also submitted its report. Government will take a decision soon on location of the project in the light of the recommendation of the Task Force and the views of the Maharashtra Government.

नांदेड स्टेशन पर नये शेड का निर्माण

252. श्री केशवराव धोंडगे : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या महाराष्ट्र के नांदेड रेलवे स्टेशन पर नये शेड के दूसरी ओर का निर्माण इस बीच पूरा हो गया है ;

(ख) क्या नये प्लेटफार्म के स्तर को अन्य प्लेटफार्म के बराबर ऊंचा करने की मांग की गई है क्योंकि वह भूमि, भूमि स्तर पर है; और

(ग) यदि हां, तो इस बारे में क्या कार्यवाही की गई है ?

रेल मंत्रालय में राज्य मंत्री (श्री शिव नारायण) : (क) संभवत: माननीय सदस्य का आशय नान्देड़ स्टेशन के दूसरे प्लेटफार्म पर नये यात्री सायबान से है । वर्ष 1975 में प्लेटफार्म नं० 2 पर 31 मीटर लम्बे सायवान की पहले ही व्यवस्था की जा चुकी है ।

(ख) और (ग). प्लेटफार्म नं० 2 पटरी की सतह का एक प्लेटफार्म है । इस प्लेटफार्म की सतह को ऊंचा उठाने के लिए भी मांग की गयी है । वर्ष 1979-80 के निर्माण कार्यक्रम में इस प्लेटफार्म की सतह को ऊंचा करने का काम को शामिल करने के एक प्रस्ताव को रेलवे उपयोगकर्ता सुविधा समिति के समक्ष रखा गया था परन्तु उन्होंने इसकी स्वीकृति नहीं दी ।

Malpractices in Railway Reservations

253. SHRI P. K. KODIYAN: Will the Minister of RAILWAYS be pleased to state;

(a) whether Governments' attention has been drawn to the complaints about rampant corruption and malpractices in Railway reservations; and

(b) if so, what are the details and what effective measures are being taken to stop unsocial activities in Railways?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) number of complaints alleging corruption/malpractices in reservations have been received.